

VAKALATNAMA

IN THE COURT OF _____

AT.....

No of 200

Between

Plaintiff

Petitioner

Complainant Appellant

AND

Defendant Respondent

Accused

I/We _____

do hereby appoint and retain

Advocate/s to appear for me/us In the above Suit/Appeal/Petition/Case and to Conduct and Prosecute or defend the same and all Proceedings that may be taken In respect of any application for execution of any decree or order passed therein. I /We empower my/our Advocate/s to appear in all miscellaneous proceedings in the above suit or matter till all decrees or order are fully satisfied, or adjusted to

compromise and obtain the return of documents and draw any money that might be payable to me/us in the said suit or matter and I/We do further empower my/our Advocate/s to accept on my/our behalf service of notice of all or any appeal or petition filed in any Court or appeal Reference or Revision with regard to the said suit or matter before disposal of this same in Honourable Court.

Certified that the executant who Is well acquainted with English, read this Vakalatnama that the contents of this Vakalatnama were read out and explained in Urdu/Hindi/Telugu to the executant he/she/they being unacquainted with English, who appeared perfectly to understand the same and signed or put his/her/their name or mark in my presence.

Identified by: Sri _____

Executed on this the _____ day of _____ 200

ADVOCATE